HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY ,THE FOURTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 368 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated 20/09/2024 Passed in WP No 25268 of 2024. on the file of the High Court.

Between:

1. The State of Telangana, rep. by its Principal Secretary, Health Medical and Family Welfare Department, Secretariat, Hyderabad.
2. The Director of Medical Education, Govt. of Telangana, Koti, Hyderabad.
3. The Principal, Government Medical College, Sangareddy, Sangareddy District.

...APPELLANTS/RESPONDENTS

AND

Dr. M. Appa Rao, S/o Narasimha Rao, Age 56 years, Associate Professor (Anaesthesia), Government Medical College, Sangareddy, Sangareddy District.

...RESPONDENT/WRIT PETITIONER

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order passed in W. P.No. 25268 / 2024, Dated: 20.09.2024 during the pendency of the appeal

Counsel for the Appellants: SRI S. SATYANARAYANA GP FOR SERVICES I

Counsel for the Respondent: SRI C SAI REDDY

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

W.A.No.368 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri S. Satyanarayana, learned Government Pleader for Services-I, for the appellants and Sri C. Sai Reddy, learned counsel for the respondent.

2. Learned Government Pleader for Services-I, for the appellants, seeks to withdraw this Writ Appeal with liberty to the appellants to file review petition against the impugned order dated 20.09.2024 passed by the learned Single Judge in W.P.No.25268 of 2024.

3. The other side has no objection.

4. Accordingly, this Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. Liberty is also reserved to the appellants to seek urgent hearing of review petition by making appropriate prayer/request before the learned Single Judge in view of fact that the Contempt Case is pending. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-M.MANJULA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Two CCs to GP for Services-I, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI. C SAI REDDY Advocate [OPUC]
3. Two CD Copies

KKS
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HIGH COURT

DATED:04/04/2025



JUDGMENT

WA.No.368 of 2025

DISMISSING THE WRIT APPEAL AS WITHDRAWN WITHOUT COSTS

(6) MJ 19/4/25